

SL. No.106

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Video Conference

**CORAM: HON'BLE BHASKARA PANTULA MOHAN-MEMBER JUDICIAL
CORAM: HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.04.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/216/2021
NAME OF THE COMPANY	AMR India Ltd
NAME OF THE PETITIONER(S)	ICICI Bank Ltd
NAME OF THE RESPONDENT(S)	AMR India Ltd
UNDER SECTION	7 of IBC

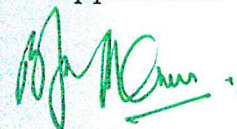
ORDER

Learned Counsel for the Financial Creditor and Learned Counsel for the Corporate Debtor appeared via video conference.

Learned Counsel for the Financial Creditor submitted that in view of the settlement arrived at between the parties, they filed a Withdrawal Memo yesterday i.e. on 31.03.2022 which is placed on record. In view of the Settlement/Withdrawal Memo filed by the Financial Creditor, this Application stands dismissed as withdrawn.


MEMBER (T)

Ajay


MEMBER (J)